

(d) what further action is proposed to be taken to open branch of National Fire College, Nagpur in Gujarat for providing trained manpower?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Fire Services is a State subject. As such, it is the primary responsibility of the State Governments/Municipal bodies to allocate sufficient resources for improving fire safety and allied Services. The Government of India in order to supplement the efforts of the State Governments had requested all the State Government to submit project proposal for modernizing Fire Services in their States. On the basis of the proposals received from State Governments a Centrally Sponsored Scheme at a cost of Rs. 200 crore has been sanctioned for Strengthening of Fire and Emergency Services in the Country to be implemented during 2009-12.

(c) Under the Scheme an amount of Rs. 12.50 crore has been allocated to the State of Gujarat out of which an amount of Rs. 3.29 crore has already been released.

(d) Ahmadabad Fire Training Centre, Gujarat has already been identified as Regional Training Centre to conduct sub-officers course of National Fire Service College, Nagpur.

Number of refugees living in India

3791. SHRIMATI VASANTHI STANLEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of the exact number of refugees living in camps across India, especially in the State of Tamil Nadu;

(b) if so, the details thereof;

(c) the total allocation of funds towards rehabilitation projects aimed at refugees in 2011 annual budget; and

(d) whether Government has considered providing citizenship status to those refugees who have resided in the country for more than twenty years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The Government of Tamil Nadu has reported that, as on 30.08.2011, the total number of refugees from Sri Lanka staying in 114 camps in the State is 68,634.

(c) For rehabilitation of refugees from Sri Lanka, a provision of Rs. 30 crore has been made in 2011-12.

(d) The refugees from Sri Lanka are eligible for grant of Indian citizenship under the Indian citizenship Act, 1955 on grounds such as marriage to an Indian, either parent being Indian etc.